

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
CRP. No. 60 of 2010

11.02.2014

Heard Ms. S. Acharjee, learned counsel for the petitioner who submits that the leading counsel, Mr. M.Z. Ahmed could not appear due to some personal difficulties, and sought time.

None has appeared for the respondents.

List this matter after 2(two) weeks.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
MC(WP(C)) No. 511 of 2012

11.02.2014

In the light of the order passed in **WP(C) No. 365 of 2012** this instant Misc. Case stands disposed of.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 41 of 2011

11.02.2014

List this matter after 3(three) weeks' as the learned counsel, Ms. S. Acharjee informed the court that, learned Sr. counsel, Mr. M.Z. Ahmed is in disposed.

Other respondent's counsel, Mr. V.G.K. Kynta, Mr. H. Abraham are present and has no objection.

Mr. K.P. Bhattacharjee, learned counsel for the State respondent is also present.

List this matter after 3(three) weeks.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 96 of 2012

11.02.2014

Heard Mr. R. Majaw, learned counsel for the petitioner who informed the court that the leading counsel Mr. H.L. Shangreiso is busy in some other matter, so the matter may be adjourned.

Mr. K.P. Bhattacharjee, learned counsel for the State is present.

List this matter after 3(three) weeks.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 159 of 2013

11.02.2014

Heard Mr. A.S. Siddiqui, learned counsel for the petitioner who submits that, as per the order passed by this court vide order dated 27.11.2012 in WP(C) No. (SH) 322 of 2012 the re-survey was conducted, but after re-survey still there remains some certain doubts and disputes about the actual area and the boundary of the petitioner, hence this instant petition before this court.

Mr. A.S. Siddiqui, learned counsel also drawn my attention to the affidavit-in-opposition filed by the State respondent No. 2 wherein, at para 6, it is found mention that:

**“The respondent therefore submits that the land of Siddharth Goenka needs to be surveyed as to ascertain the actual area of the land under his possession, which should be 12, 000 Sq. ft. only. The survey is absolutely necessary before any further action can be taken for the land indicated as ‘C’ in the earlier surveyed map. However, Lease Agreement for Shiv Kumar Agarwal may be issued only for 18, 000 Sq. ft., more or less, only after re-survey of the land of Siddharth Goenka”.**

Mr. K.P. Bhattacharjee, learned counsel appearing for and on behalf of the State respondent also submits that there was an undertaking by the petitioner. So, also needs to be taken into consideration.

After hearing the submissions advanced by the learned counsel, the respondent is allowed to go for re-survey as they desire vis-à-vis taking into consideration the undertaking given by the petitioner.

It is also here to be mentioned that Lease Agreement to be issued only after completion of the re-survey.

With this observation and direction, this instant writ petition is allowed and stands disposed of.

**JUDGE**

*D. Nary*



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 169 of 2011

11.02.2014

Heard Mr. B.K. Debroy, learned counsel for the petitioner who pointed out that in M.C. (SH) No. 327 of 2012 direction was issued to the learned counsel for the District Council to produce the entire case record relating to case No. GPC/REVN/APPEAL 60/03, dated 26.11.2008 and Case No. GPC/LR/11 (Misc) of 1999 dated 23.10.2003 from the Revenue Officer, Garo Hills District Council, Tura.

Mr. S. Dey, learned counsel for the District Council is present who submits that, earlier he brought the record, but the case was dismissed for default. So, the case record has already been returned to the concerned office so, he needs at least 3(three) weeks' time to bring the record and to produce before the court.

Prayer is allowed.

The learned counsel for the District Council also prays for a copy of the order.

Registry is directed to furnish a copy of the order to the learned counsel for the District Council.

Mr. K.P. Bhattacharjee, learned counsel appeared for and on behalf of the State respondent.

Mr. S.A. Sheikh, learned counsel for respondent No. 4 is also present.

List this matter after 4(four) weeks.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 195 of 2013

11.02.2014

List this matter after 1(one) week as requested by the petitioner's counsel, Mr. R. Jha.

Mr. R. Debnath, learned CGC is present.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 217 of 2013

11.02.2014

Mr. R. Mazumdar, learned counsel for the petitioner is not present.

The learned counsel for the respondent, Mr. R. Debnath, CGC is present.

List this matter after 3(three) weeks.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 358 of 2010

11.02.2014

Heard Mr. R. Majaw, learned counsel who informed the court that counsel for the petitioner is Mr. S. Sen, learned counsel.

Mr. S.C. Shyam, learned Sr. counsel for the respondents is present.

List this matter before any other Bench without me (Hon'ble Mr. Justice, S.R. Sen).

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 359 of 2010

11.02.2014

Heard Mr. R. Majaw, learned counsel who informed the court that counsel for the petitioner is Mr. S. Sen, learned counsel.

Mr. S.C. Shyam, learned Sr. counsel for the respondents is present.

List this matter before any other Bench without me (Hon'ble Mr. Justice, S.R. Sen).

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 360 of 2010

11.02.2014

Heard Mr. R. Majaw, learned counsel who informed the court that counsel for the petitioner is Mr. S. Sen, learned counsel.

Mr. S.C. Shyam, learned Sr. counsel for the respondents is present.

List this matter before any other Bench without me (Hon'ble Mr. Justice, S.R. Sen).

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 361 of 2011

11.02.2014

List this matter day after tomorrow i.e. 13.02.2014 as prayed for by Mr. R. Jha, learned counsel for the petitioner and learned Sr. counsel, Mr. S.C. Shyam for the respondents.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 365 of 2012  
WITH MC(WP(C)) No. 511 of 2012

11.02.2014

Mr. B.M. Roy Dolloi, learned counsel for the petitioner is not present before the court. The matter came up for hearing.

Mr. V.G.K. Kynta, learned Sr. counsel for respondents No. 1 and 2 submitted before the court that the matter became infructuous as fresh election has already been conducted and new office bearer has already been appointed so far as the Office of the Secretary, Shella village Durbar as well as other Durbars also produce one letter dated 04.02.2014 addressed to the Secretary, Durbar Shnong, Shella issued by the Acting Wahadadar, Shella Confederacy.

Mr. H.S. Thangkhiew, learned Sr. counsel for respondent No. 3 supported the submission advanced by the learned Sr. counsel, Mr. V.G.K. Kynta.

Considering the submissions advanced by the learned counsel referred above, and taking into consideration that since the petitioner's counsel is not present, the matter is closed on being infructuous.

The learned counsel for the intervener, Mr. S. Wahlang is present.

The matter stands disposed of.

**JUDGE**

*D. Nary*